

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No.403**  
**IA/982/ND/2024 IN IB/710/ND/2023**

**IN THE MATTER OF:**

Indian Bank	...	Applicant
Versus		
Jatinder Pal Singh Chadha	...	Respondent

**Under Section 95(1) (IBC)**

**Order delivered on 10.07.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant	: Adv. Amod K Dalela
For the RP	: Adv. Rajiv Malik, Adv. Pratiksha Singh, Adv. Mansi Agarwal for RP and Mr. Mohit Kumar Gupta, RP

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Learned Counsel for the RP is present and submitted that they served the report. Counsel for the Applicant Bank is also present through VC. In the interest of justice, let notice of hearing be served on the respondent by way of substituted service. List the matter on **02.08.2024**.

**Sd/-**

**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**

**Sd/-**

**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**